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3

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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allowed Date-02/1/96

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CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN.NO. 217 OF 1995  
 TRANSFER APPLN.NO. OF 1995  
 CONT EMPT APPLN.NO. OF 1995 (IN NO.)  
 REVIEW APPLN.NO. OF 1995 (IN NO.)  
 MISC.PETITION NO. OF 1995 (IN NO.)

G.C. Mondal & Others APPLICANT(S)

-vs-  
 W.O.I. Tom RESPONDENT(S)

For the Applicant(s) ... Mr. Adil Ahmed  
 Mr.  
 Mr.  
 Mr.  
 For the Respondent(s) ... Mr. S. Ali, Sr. Case

| OFFICE NOTE   | DATE     | ORDER  |
|---|----------|--|
| <p>This application is in form and within time. C. F. of Rs. 50/- deposited vide IPO/BD No. 327480 dated 20.9.95</p> <p>By Registrar (d) 12/10/95</p> | 18.10.95 | <p>Mr A.Ahmed for the applicants.<br/>                 Mr S.Ali, Sr.C.G.S.C for the respondents.</p> <p>As the question raised is covered by earlier decisions the O.A. is admitted. Issue notice to the respondents. Returnable forthwith. Mr S.Ali, Sr.C.G.S.C waives notice. By consent taken up for final hearing.</p> <p>Arguments of both the counsel heard and concluded. Judgment delivered in open Court. The O.A. is allowed in terms of the order. No order as to costs.</p> <p>A copy of the order dated 24.8.95 passed in O.A.124/95 and 125/95 shall be made part of record of this O.A.</p> |

30.10.95  
 copy of Judg. order dtd. 18.10.95 issued to all concerned vide D/No. 4792-96 dtd. 2.11.95

*[Signature]*  
 Member

*[Signature]*  
 Vice-Chairman

OFFICE NOTE

DATE

ORDER

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH ::: GUWAHATI-5.

O.A. NO. 217 of 1995 with O.A.No.218 of 1995.  
K.A. No.

DATE OF DECISION 18-10-1995.

Shri G.C.Mondal & 23 Ors.(O.A.No.217/95)

Shri K.P.Pillai & 225 Ors.(O.A.No.218/95)

(PETITIONER(S))

Shri Adil Ahmed

ADVOCATE FOR THE  
PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (S)

Shri S.Ali, Sr.C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT (S)

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE-CHAIRMAN.

THE HON'BLE SHRI G.L.SANGLYINE, MEMBER (ADMN.)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

yes

No

Judgment delivered by Hon'ble *M.G. Chaudhary* Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.217 of 1995

With

Original Application No.218 of 1995.

Date of Decision : This the 18th Day of October, 1995.

The Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman.

The Hon'ble Shri G.L.Sanglyine, Member (Administrative)

O.A.No.217/95

311640 Shri G.C.Mondal & 23 others.

All are serving in the office of the  
Garrison Engineer, 868 EWS C/o 99 APO. . . . Applicants

- Versus -

1. Union of India represented by  
the Secretary, Defence,  
Govt. of India, New Delhi.
2. The Garrison Engineer,  
868, EWS, C/o 99 APO.
3. The Garrison Engineer,  
869 EWS, C/O 99 APO. . . . Respondents.

O.A. No.218/95

238016 Shri K.P.Pillai & 225 others.

All are serving in the office of the  
Garrison Engineer, 868 EWS C/O 99 APO. . . . Applicants

- Versus -

1. Union of India represented by the  
Secretary Defence, Govt. of India,  
New Delhi,
2. The Garrison Engineer,  
868 EWS, C/O 99 APO.
3. The Garrison Engineer,  
869 EWS, C/O 99 APO. . . . Respondents

For the applicants in both the cases : By Advocate Shri A.  
Ahmed.

For the respondents in both the cases : By Advocate Shri S.  
Ali, Sr.C.G.S.C.

O R D E R

CHAUDHARI J. V.C.

O.A.No.217/95 :

As the question raised is covered by earlier decisions  
the O.A. is admitted. Issue notice to the respondents.

Returnable forthwith. Mr S.Ali, Sr.C.G.S.C. waives notice and

*full*

appears for the respondents. Called out for final hearing.

O.A.No.218/95 :

As the question raised is covered by earlier decisions the O.A. is admitted. Issue notice to the respondents. Returnable forthwith. Mr S.Ali, Sr.C.G.S.C waives notice and appears for the respondents. Called out for final hearing.

As the claim made in both the above O.As are identical these are disposed of by a common order. The applicants in the respective applications are granted leave to agitate their claim in the single application.

Facts of O.A.No.217/95:

The 24 applicants concerned in O.A.217/95 are civilian employees belonging to Group A, B, C and D and are serving in the Defence Department from respective dates since 1963 onwards. They have stated that they are from outside the North East Region but have been posted as civilian employees in Nagaland in the office of Garrison Engineer, 868 EWS C/O 99 A.P.O. Their grievance is that they are eligible to be paid :

- (i) Special (Duty) Allowance (SDA),
- (ii) House Rent Allowance (HRA) at the rate of 15% on the monthly salary with effect from 1.10.1986;
- (iii) Special Compensatory (Remote Locality) Allowance with effect from 1.4.1993 and
- (iv) Field Service Concession with effect from 1.4.1993

but that these benefits are being wrongfully denied to them by the respondents. They placed reliance upon the earlier decision in O.A.48/91. It also appears that the applicants had filed Civil Suit No.265/89 praying for the aforesaid benefits and the suit was decreed. However according to the

applicants the decree is not obeyed by respondents, <sup>on the ground that</sup> it is ~~is~~ a nullity being without jurisdiction.

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Facts of O.A.No.218/95 :

The O.A.218/95 has been filed by 226 applicants. They are all civilian employees belonging to Group 'C' serving in the Defence Department from respective dates since 1963. They also claim the benefits of :

- (i) Special (Duty) Allowance,
  - (ii) House Rent Allowance,
  - (iii) Special Compensatory(Remote Locality) Allowance and
  - (iv) Field Service Concession in the same manner
- and on the same grounds as claimed by the applicants in the other O.A.

In support of the claim for Special(Duty) Allowance reliance is placed upon the Defence Ministry O.M. No.4(19)/83/D,Civil-I dated 11.1.84 and Defence Ministry Memorandum No.20014/3/83-IV. Reliance is placed upon the Circular issued by the Government of India, Ministry of Finance No.11013/2/86-E.II(B) dated 23.9.1986 in support of the claim of HRA at the rate of 15% applicable to B Class cities. The claim for Special Compensatory(Remote Locality) Allowance meant for Defence department civilian employees is based upon the letter of Ministry of Defence, Government of India No.B/37269/AG/PS3(a)/165/D(Pay)/Services dated 31.1.95 with effect from 1.4.93. Lastly, the Field Service Concessions are claimed on the basis of letter No.16729/ORG4 (civ.) (d) dated 25.4.94 issued by the Army Headquarter in pursuance of letter of Government of India dated 13.1.94.

The Hon'ble Supreme Court has now held that employees having all India transfer liability who were appointed outside North East Region but have been posted in the said Region are entitled to the benefit of payment of SDA under

contd. 4...

*well*

the Memorandum dated 14.12.1983 relied upon by the applicants. (See decision of the Hon'ble Supreme Court in Civil Appeal No.834 of 1995, Chief General Manager (Telecom), N.E.Telecom Circle & another vs. Shri Rajendra Ch.Bhattacharjee & others dated 18.1.95.) <sup>JT 1995 (1) SC 440.</sup> We have considered this aspect as well as the question of eligibility of House Rent Allowance, Special Compensatory (Remote Locality) Allowance and Field Service Concessions in our order on O.A.124/95 with O.A.125/95 dated 24.8.95. The applicants in those cases were also Defence civilian employees like the applicants serving under the Garrison Engineer and who had been posted in the State of Nagaland. After examining the relevant materials we have held that the applicants are entitled to get all these benefits. The applicants in the instant O.As and the applicant in those cases were also plaintiff; in the same Civil Suit namely 265/89 and they are all identically placed. We are satisfied that for the same reasons as are recorded in the common order on the aforesaid two applications namely O.A. 124/95 and O.A.125/95, Similar order may be passed in the instant applications. Although the applicants claimed SDA from November, 1993 we shall allow that claim with effect from 1.12.1988 as was done in the earlier cases. Similarly in so far as the HRA is concerned the relief will not be granted as prayed but as was granted in the earlier cases. Other two reliefs will also be similarly granted as was done in the earlier cases.

For the aforesaid reasons following order is passed :

(A) O.A.No.217/95:

- i) It is declared that SDA is payable from 1.12.1988.

contd. 5...

*huc*

ii) (a) The respondents are directed to pay to the applicants Special (Duty) Allowance (SDA) with effect from the date of actual posting in Nagaland on or after 1.12.1988 as the case may be in respect of each applicant and continue to pay the same so long as the concession is admissible.

(b) Arrears from the date of actual posting in Nagaland on or after 1.12.1988 upto date to be paid within three months from the date of receipt of copy of this order.

iii) (a) It is declared that SCA(RL) is payable from 1.10.1986,

(b) The respondents are directed to pay to the applicants SCA(RL) with effect from the date of actual posting in Nagaland on or after 1.10.1986 as the case may be in respect of each applicant and to continue to pay the same so long as the concession is admissible.

(c) Arrears from the date of actual posting in Nagaland on or after 1.10.1986 upto date to be paid within a period of three months from the date of communication of this order.

iv) (a) It is declared that FSC is admissible from 1.4.1993.

(b) The respondents are directed to extend the FSC to the applicants in the prescribed manner with effect from 1.4.1993 or from the date of actual appointment as the case may be in respect of each applicant upto date and to continue to give the same so long as admissible.

v) (a) It is declared that HRA is admissible as indicated below:

(b) The respondents are directed to pay HRA to the applicants at the rate as was applicable to the Central Government employees in B, B-1, B-2 class cities/towns for the period from 1.10.1986 or from the actual date of

*lun*

appointment as the case may be in respect of each applicant upto 28.2.1991 and at the rate as may be applicable from time to time as from 1.3.1991 upto date and to continue to pay the same at the rate prescribed hereafter.

(c) Arrears to be paid accordingly subject to the adjustment of the amount as may have already been paid to the respective applicants during the aforesaid period towards HRA.

(d) Future payment to be regulated in accordance with clause (a) above.

(e) Arrears to be paid as early as practicable, but not later than a period of three months from the date of communication of this order to the respondents.

The original application is allowed in terms of the aforesaid order. No order as to costs.

A copy of the order dated 24.8.95 passed in O.A.No.124/95 and 125/95 shall be made part of record of this O.A.

(B) O.A.No. 218/95:

i) It is declared that SDA is payable from 1.12.1988.

ii) (a) The respondents are directed to pay to the applicants Special (Duty) Allowance (SDA) with effect from the date of actual posting in Nagaland on or after 1.12.1988 as the case may be in respect of each applicant and continue to pay the same so long as the concession is admissible.

(b) Arrears from the date of actual posting in Nagaland on or after 1.12.1988 upto date to be paid within three months from the date of receipt of copy of this order.

iii) (a) It is declared that SCA(RL) is payable from 1.10.1986,

*lull*

(b) The respondents are directed to pay to the applicants SCA(RL) with effect from the date of actual posting in Nagaland on or after 1.10.1986 as the case may be in respect of each applicant and to continue to pay the same so long as the concession is admissible.

(c) Arrears from the date of actual posting in Nagaland on or after 1.10.1986 upto date to be paid within a period of three months from the date of communication of this order.

iv) (a) It is declared that FSC is admissible from 1.4.1993.

(b) The respondents are directed to extend the FSC to the applicants in the prescribed manner with effect from 1.4.1993 or from the date of actual appointment as the case may be in respect of each applicant upto date and to continue to give the same so long as admissible.

v) (a) It is declared that HRA is admissible as indicated below :

(b) The respondents are directed to pay HRA to the applicants at the rate as was applicable to the Central Government employees in B, B-1, B-2 class cities/towns for the period from 1.10.1986 or from the actual date of appointment as the case may be in respect of each applicant upto 28.2.1991 and at the rate as may be applicable from time to time as from 1.3.1991 upto date and to continue to pay the same at the rate prescribed hereafter.

(c) Arrears to be paid accordingly subject to the adjustment of the amount as may have already been paid to the respective applicants during the aforesaid period towards HRA.

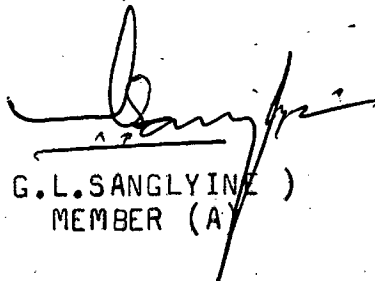
(d) Future payment to be regulated in accordance with clause (a) above.

*full*

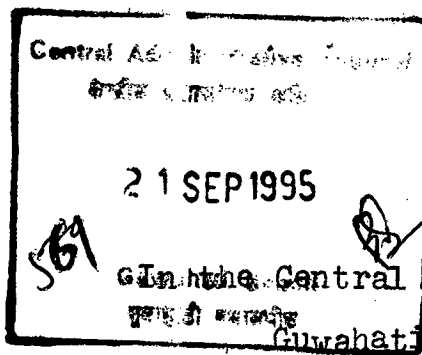
(e) Arrears to be paid as early as practicable, but not later than a period of three months from the date of communication of this order to the respondents.

The original application is allowed in terms of the aforesaid order. No order as to costs.

A copy of the order dated 24.8.95 passed in O.A. No.124/95 and 125/95 shall be made part of record of this O.A.

  
( G.L.SANGLYINE )  
MEMBER (A)

  
( M.G.CHAUDHARI )  
VICE-CHAIRMAN



O.A. No. 217 of 1995.

Shri G.C. Mondol & Others.

Applicants

- Vs -

Union of India & Others

Respondents.

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Received Copy.  
Shankhali  
S.C.S.C  
21/9/95

Filed by

Advocate.

(ADIL AHMED)  
Advocate) 21.9.95

In the Central Administrative Tribunal  
Guwahati Bench, Guwahati.

Application under Section 19 of the Central  
Administrative Tribunal Act 1985.

Case O.A. No. 217 of 1995

BETWEEN

1. 311640 Shri G.C Mondal, PEON.
2. 260088 Shri N.K. Kar, U.D.C
3. 216833 Shri B.C. Ghosh, Supdt, B/R Grade-I
4. 264666 Shri Samar Chakraborty, S.A, Grade-II.
5. 201694 Shri A.K. Bondopadhyaya, S.A. Grade-I.
6. 220150 Shri S. Jabbar, Office Chowkidar.
7. 220105 Shri P. Khalkhu, Chowkider.
8. MES 202175 Shri T.B. Bhattacharya, Supdt, B/R Grade-II.
9. 243485 Shri K.P.Kewat, Peon.
10. 234117 Shri A.K.Dutta, Supdt, B/R Grade-I.
11. 311608 Shri Surindra Kumar, Supdt, E/M Grade-I.
12. 263195 Shri S.K. Karmakar D' Man Grade-I
13. 208173 Shri Nilendra Roy, Supdt, B/S Grade-II.
14. 224065 Shri Abdul Rouf, S.K. Grade-I.
15. 216499 Shri Monoranjan Roy, S.K. Grade-II.
16. 263544 Shri R.C. Das, Asstt, Engineer E/M.
17. MES/201085 Shri N.K. Kundra, B/S Grade-II.
18. MES/210151 Shri D.R. Khati, B/S, Grade-II.
19. MES/268151 Shri S.K. Nag, B/S Grade-I.
20. MES/201185 Shri Angsu Gopak Saha AE/ B/R
21. MES/265840 Md. Kaium Ansari, Supdt, E/M Grade-II.
22. MES/242028 Shri G.C. Bora, U.D.C.
23. MES/238173 Shri Ramesh Ch. Baishya, BSO
24. MES/216447 Shri U.S. Prasad, AE

Now all are serving in the office of the G.E. 868 EWS

-- And-

Union of India and others.

..... Applicants.:

C/O 99 APO

..... Respondents.

Filed by  
Ais R.I.  
(ANIL AHMED)

.....p/2

1. Details of the Applicants:

- i) Name of the applicants :- 311640 Shri G.C.Mondal, Peon  
and 23 others.
- ii) Designation & Office :- Peon,  
Office of the G.E. 868,  
E.W.S. C/O 99 A.P.O.

2. Particulars of Respondents :-

1. Name and/or designation : 1. Union of India,  
of the Respondents. represented by the  
Secretary Defence,  
Govt. of India, New Delhi.
2. The Garrison Engineer,  
868, E.W.S.,C/O 99 A.P.O.
3. The Garrison Engineer,  
869, E.W.S, C/O 99 A.P.O.

3. Particulars of the Order against

which the application is made :-

- i) The application is made for non-implementation of -
  - (1) Memo.No. 20014/3/83-IV Govt. of India, Ministry  
of Expenditure, New Delhi and O.M. No.4(19)/83/D,  
Civil-I dated 11.1.84 regarding payment of S.D.A.  
(Special Duty allowances) for civilian employees.
- ii) Non-implementation of Scheme of H?R.A. (House Rent  
Allowances) at the rate of 15% on the monthly Salary  
as per circular No. 11013/2/86-E.II(B) dated 23.9.1986  
issued by the Government of India, Ministry of Finance  
(Department of Expenditure) New Delhi and Hon'ble  
Central Administrative Tribunal, Guwahati Bench Case  
No. (.A. No. 43/91 judgment and order dated 26.11.93.
- iii) Non-implementation of Scheme or schemes of Special  
Compensatory (Remote Locality) allowances to Defence  
Department Civilian employees as per Letter No.

16037/R/A2 HQ 3 Corps (A) C/O 99 APQ. issued by the under Secretary, (Defence) to the Govt. of India and as per Govt. of India, Ministry of Defence, New Delhi letter No.R/37269/AG/PS3(a)/165/B(Pay)/Services) dated 31.1.95.

iv) Non-implementation of Schemes of Field Services concessions to civilians/employees of Defence Service contained in letter No.16729/ORG4 (civ.) (d) dated 25th April,1994 issued in pursuance to Govt. letter No.37269/AG/PS3(a)/D(Pay/Services)dated 13.1.94 with effect from 1.4.93.

4. Jurisdiction of the Tribunal :

The applicants further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act,1985.

6. Facts of the Case :

The facts of the Case in brief are given below :-

- 6.1 That your humble applicants are all Indian citizens as such they are entitled to all the rights and privileges guaranteed under the Constitution of India. The applicants are all civilian employees belong to Group A,B,C,D and they are serving in the Defence Department since a long time. Some are working since 1963, some are from 1964, some from 1981 and some are from 1987 and onwards.
- 6.2. That the applicants are from outside North Eastern Region and now they are serving in different capacities as Central Govt. Civilian employee in Nagaland in the Office of GE 868 EWS C/C 99 A.P.O. They are serving as S.A Grade-II, Supdt. B/R Grade-II, Chowkider,UDC, Peon, D.Man Grade-I, Asstt. Engineer, E/M etc.

6.3 That all the applicants have got a common grievance, common course of action and the nature of relief prayed for is also same and similar and hence having regard to the facts and circumstances they intend to prefer this instant application jointly and accordingly they Crave leave of the Hon'ble Tribunal to invoke the power of the Hon'ble Tribunal under Rule 4(5) (e) of the Central Administrative Tribunal (procedure) Rules, 1987. They also crave leave of the Hon'ble Tribunal and pray that they may be allowed to file this joint petition and pursue the instant application for redressal of their common grievance.

64. That under the Central Government various order, Memos, Circular, the Civilian employees serving in Defence department in Nagaland are eligible for certain benefits for involving risk of life along with Armed forces. These civilian employees are finally entitled to the following benefits. :-

- i) S.D.A (Special Duty Allowances) under the Defence Ministry, Office Memorandum GMBi, 4(19)/83/0, New Delhi dated 11.1.84 and Finance Ministry Memo.No.20014/3/83-E-IV Govt. of India, Ministry of Expenditure, New Delhi (Annexure-1)
- ii) H.R.A. (House Rent Allowances) at the rate of 15% on the monthly salary as per Circular No.11013/2/86-E-II(B) dtd. 23.9.86 issued by the Government of India, Ministry of Finance (Department of Expenditure) New Delhi, the 23rd September, 1986 (Annexure-2) with effect from ~~xxx~~ 1.10.86. Applicants case is covered by the judgment and order dated 26.11.93 passed by the Hon'ble Tribunal Gauhati Bench in O.A. No. 48/91 (Annexure-2(1)).

iii) Special Compensatory (Remote Locality) allowance to Defence Department Civilian employee as per letter No. 16037/E/A 2 HQ 3 Corps (a) C/O 99 A.P.O. issued by the Under Secretary (Defence) to the Govt. of India (Annexure-3) and as per Govt. of India, Ministry of Defence, New Delhi letter No. SB/37269/AG/PS 3(a)/165/D/(Pay)/Services dtd. 31.1.95 with effect from 1.4.93 (Annexure-3(1)).

iv) Field Service Concessions to the civilian employees of Defence Service vide letter No. 16729/004 (Civ)(d) 25th April, 1994 issued by the Director (MP) Org. 4(Civ.)(d) for adjustment General Army Head quarter, New Delhi (Annexure-4) issued in pursuance to Govt. letter No. 37269/AG/PS3(a)/D (Pay/Services) dated 13.1.94 with effect from 1.4.93.

6.5 That the applicants being civilian Defence employees serving in Nagaland which is B class city are eligible for the above benefits but uptill now these benefits not being entended to the applicants by the authorities there by Respondents have deprived the applicants from legitimate dues and as such they have filed this joint petition before this Hon'ble Tribunal seeking justice.

6.6 That your applicants have all Indian Transfer Liability which is one of the condition for granting S.D.A. (Special Duty Allowances) to Central Government civilian employee.

Annexure-5 is the photocopy of the Office Memorandum issued by the joint Secretary to the Govt. of India.

6.7 That your applicants having failed to obtain the benefits mentioned above inspite of their repeated requests both oral and in writing. The applicants are compelled to file a suit in the Court's of Deputy Commissioner (Judicial) Dimapur Nagaland being T.S. No.

6.8 That your applicants along with others numbering 224 filed a Civil Suit No.265/89 against the Union of India and others before the Deputy Commissioner(Judicial) Nagaland, Dimapur praying for decree for payment of S.D.A.,H.R.A.,Special Compensatory allowances(Remote Locality)allowances. The suit was contested by the Union of India and others. In the said suit the defendants took a plea that the Court of Deputy Commissioner (Judicial) has not jurisdiction to adjudicate the above allowance of Central Govt. employees and the case is to be dealt with by the Central Administrative Tribunal Guwahati Bench. The Deputy Commissioner decreed that suit vide judgment and order dated 19.12.94 giving a direction to Union of India and others to pay Special Duty Allowances, Special Compensatory (Remote Locality allowances),House Rent allowances by the Respondents,

Annexure-6 is the photocopy of the judgment and order dated 19.12.94 passed by the Deputy Commissioner (Judicial)Nagaland, Dimapur in Civil Suit No. 255 of 1989.

6.9 That inspite of the aforesaid decree the Respondents are not paying the decretal amount to the applicant raising a point that the said decree being a Nullity having no jurisdiction to pass the decree by entertaining the suit. The Respondents are not bound to implement the illegal decree and as such the Respondents are not bound to pay the above benefits to the applicants. The applicants are not going to execute the Decree passed in Civil Suit No.255/89 of the Deputy Commissioner (Judicial )Nagaland.

6.10 That your applicants beg to state that they having fulfilled all the terms and conditions of S.D.A., H.R.A., Special Compensatory (Remote Locality allowance) field allowances and other allowances as admissible as Central Govt. employees serving at North Eastern Region particularly in Nagaland, they are entitled to above mentioned benefits.

7. Reliefs Sought for:

Under the facts and circumstances narrated above it is prayed that the Hon'ble Tribunal may be pleased to direct the Respondents particularly Garrison Engineer 868 & 869 EWS Dimapur Nagaland to pay the following financial benefits:-

- i) S.D.A. as per Memo .No.20014/3/83-IV Govt. of India Ministry of Expenditure, New Delhi and O.M. No.4(A)/83/D New Delhi dated 14th December, 1983 with effect from November, 1983.
- ii) H.R.A. as per circular No.11013/2/86-E-II(B) issued by the Govt. of India, Ministry of Finance (Department of Expenditure) New Delhi, 23rd September, 1986 and Hon'ble Central Administrative Tribunal Guwahati Bench O.A. No.48/91, O.A. No.124/91, O.A. 125/91 judgment and order dated 26.11.93 and 24.8.95 respectively with effect from September, 1986.
- iii) Special Compensatory (Remote Locality) allowance as per letter No.16037/R/A2 HQ 3 Corps (A) C/O 99 APO dated 6.3.1995. issued by the HQ 3 Corps (A) C/O 99 APO reproducing the letter. issued by the Under Secretary (Defence) to the Govt. of India, Ministry of Defence, New Delhi letter No. B/37269/AG/PS3(a)/165/D(Pay)/Service dated 31.1.95. with effect from 1.4.1993.

iv) Field Service Concessions vide letter No.16729/CG4(Civ) dated 25.4.94 issued by the Army HQ New Delhi on the basis of letter No.37269/AF/PS3 (a) 90/D(Pay/Services) dated 13.1.94 with effect from 1.4.1993.

v) To pay the costs of the case to the applicants.

vi) That any other reliefs or reliefs that may be entitled to the applicants.

8. Grounds and legal provisions :

8.1. For that the applicants being civilian employees serving in Nagaland and being attached to Armed Force are entitled to all the financial benefits mentioned above under the various scheme, letter, circular etc.

8.2. For that there is no justification in denying the said benefits to the applicants and the denial has resulted in violation of Articles 14 and 16 of the Constitution of India as such other similarly situated employees have been granted the said benefits.

8.3. For that the applicants having fulfilled all the criteria laid down in the aforesaid memoranda towards granting of S.D.A., H.R.A, Special Compensatory (Remote Locality) allowance, Field Service Concessions, the Respondents cannot deny the same to the applicants without any justification.

8.4 For that it has already been conclusively held by this Hon'ble Tribunal in other cases that the applicants are entitled to the benefits and thus the Respondents ought to have paid the said benefits to the applicants on their without issuing upon the applicants to approach any Court of Law.

8.5 For that it is settled proposition of law that when same principles have been laid down in given cases, all other

personal who are similarly situated should be granted the said benefits without requiring them to approach any court of law.

8.6. For that the applicants having been denied the said benefits without any reasonable excuse and without affording any opportunity of being heard, there is violation of the principle of natural justice and accordingly proper relief is required to be granted to the applicants.

9. Details of remedies exhausted:

That the applicants declare that they have availed of all the remedies available to them under service rules etc.

10. Matters not pending with any Courts etc:

The applicants further declares that the matter regarding which this application has been made is not pending before any court of law or any authority or any other Bench of the Tribunal.

11. Particulars of the Bank Draft/I.P.O. in respect of application fee :-

1. Number of I.P.O. :- 8 09 327 48 0
2. Name of Issuing Post Office :- Guwahati
3. Date of Issue of I.P.O. :- 20.9.95,
4. P.C. at which payable :- Guwahati

12. Details of Index :

In Index in duplicable containing the details of the documents to be relied upon is enclosed.

-V e r i f i c a t i o n -

I, 311640 Shri G.C. Mondal, the applicant No.1 serving as Peon under Garrison Engineer, 868 EWS, C/O 99 A.P.O. Dimapur, Nagaland do hereby verify that the contents from 1 to 13 of the applicants are true to my knowledge and belief and I have not suppressed any material facts.

And I sign this verification on this 21th day of September, 1995 at Guwahati.

*G. Mondal*  
MEB No. 311640  
Shri Ganesh ch Mondal  
Signature:

Copy of Min of Def OM No 4(19)/83/D New Delhi, the 14th Dec 83  
(Civ-I dt 11.12.83) OFFICE MEMORANDUM

Subjects: Allowances and facilities for civilian employees  
of the Central Govt serving in the states and Union  
Territories of the North Eastern Region - improvement  
there of

17. The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Govt for some time. The Govt had appointed a committee under the chairmanship of Secretary, department of personnel and administrative reforms, to review the existing allowances and facilities admissible to the various categories of civilian Central Govt employees serving in this region and to suggest suitable improvement. The recommendations of the committee have been carefully considered by the Govt and the president is now pleased to decide as follows:-

(i) Tenure of posting/deputations

There will be a fixed tenure of posting of 3 yrs at a time for officers with service of 10 yrs or less and of 2 yrs at a time for officers with more than 10 yrs of service. Periods of leave, training, etc. in cases of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Govt employees to the states/Union territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public services as well as when the employees concerned is prepared to stay longer. The admissible deputation allowances will also be continued to be paid during the period of deputation if extended.

(ii) Weightage for Central deputation/training abroad  
and special mention in confidential records.

Satisfactory performances of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of -

- (a) Promotion in central posts;
- (b) Deputation to Central tenure posts, and
- (c) Course of training abroad.

Attested  
Advocate

The general requirement of at least three years service in a higher cadre post between two Central tenure deputation may be relaxed to two years in deserving cases of meritorious service in the North East.

A specific entry shall be made in CB of all employees who rendered a full tenure of service in the North Eastern Region to that effect.

(iii) Special (Duty) allowances:-

Central Govt civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs 400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempt from payment of income tax will, however, not be eligible for this special (Duty) Allowance. Special (Duty) allowances will be in addition to any special pay and/or deputation (duty) Allowances already being drawn subject to the condition that the total of such special (Duty) Allowances like special compensatory (Remote Locality) Allowances construction allowances and project Allowances will be drawn separately.

(iv) Special compensatory Allowances

Assam and Meghalaya

The rate of the allowances will be 5% of basic pay subject to a minimum of Rs 50/- per month admissible to all employees without any pay limit. The above allowances will be admissible with effect from 1.7.82 in the case of Assam.

2) Manipur

The rates of allowances will be as follows for the whole of Manipur:-

|                   |  |
|-------------------|--|
| Pay upto Rs 200/- | Rs 40/- PM.  |
| pay upto Rs 200/- | Rs 15% of basic pay subject to maximum of Rs 150/- PM. |

3) Tripura

The rates of the allowances will be as follows:-

- (a) Difficult area - 25% of pay subject to a minimum of Rs 50/- and a maximum of Rs 150/- PM.
- (b) Other areas - Rs 40/- PM
- Pay upto Rs 200/- - Rs 15% of basic pay subject to a maximum of Rs 150/- PM.
- pay above Rs 200/-

There will be no change in the existing rates of special compensatory Allowances admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance allowances admissible in specified areas of Mizoram.

*Handwritten signatures and initials:*  
A. K. S. Ghosh  
S. K. Ghosh  
A. K. Ghosh

(v) Travelling allowances on first appointment

In relaxation of the present rules (SR 103) that travelling allowance is not admissible for journeys undertaken in connection with initial appointment, in case of journeys for taking up initial appointment to a post in the North Eastern Region, travelling allowances limited to ordinary bus fare / second class rail fare for road/air journey in excess of first 400 Kms. for the Govt servant himself and his family will be admissible.

(vi) Travelling allowances for journey on transfer

In relaxation of orders below SR 11, 1 on transfer to a station in the North- Eastern Region, the family of the Govt servant does not accompany him, the Govt servant will be paid travelling allowances on tour for full only for transit period to join the post and will be permitted to carry personal effects upto 2/3rd of his entitlement without exceeding weight at Govt cost or have a cash equivalent of carrying 1/3rd of his entitlement of the difference in weight of the personal effects he is actually carrying and 1/3rd of his entitlement as the case may be in lieu of the cost of transportation of baggage. In case the family accompanies the Govt servant on transfer, the Govt servant will be entitled to the existing admissible travelling allowances including the cost of transportation charges of the admissible weight of the baggage actually carried. The above provisions will also apply for the return journey on transfer back from the North Eastern Region.

§ VII) Road mileage for transportation of personal effects on transfer :-

In the relaxation of orders below SR 11c for transportation of the personal effects on transfer between two different stations in the North Eastern Region, higher rate of allowances admissible for transportation in 'A' class cities subject to the actual expenditure incurred by the Govt servant will be admissible.

(viii) Joining time with leave

In the case of Govt servants proceeding on leave from a place of posting in North Eastern region, the period of travelling excess of two days from the station of posting to outside that region will be treated as joining time. The outside that region will be admissible on return from leave.

(ix) Leave travel concession

A Govt servant who leaves his family behind at the old duty station or another selected place of residence for the family will have to avail of the existing leave travel concession of journey to home town once in a block period of 2 years or in lieu thereof, facility of travel for himself once a year from from the station of posting in the north eastern region to his home town or place where the family is residing and in addition the facility for the family (restricted to his wife, spouse, and two dependent children only) also to travel once a year to visit the employee at the station of posting in the North eastern Region. In case the option as for the latter alternative, the cost of travel for the initial distance (400/Kms) will not be borne by the Government.

Officers drawing pay of Rs 2250/- or above and their families i.e. spouse and two dependent children (upto 18 yrs for boys and 24 yrs for girls) will be allowed air travel between Imphal/Silchar/Agartala and Calcutta and vice versa; while performing journeys mentioned in the preceding paragraphs.

(x)

Attested  
Advocate

continued

Child Education Allowance (Hostel Subsidy)

2. Where the children do not accompany the Govt servant to the North Eastern Region, children Education Allowances upto class XII will be admissible in respect of children studying at the last station of posting of the employee concerned or any other station where the children reside without any restriction of pay drawn by the Govt servant. If children studying in schools are put in hostels at the last station of posting or any other station, the Govt servant concerned will be given hostel subsidy without other restrictions.
2. The above orders except in sub para (iv) will also be mutatis mutandis apply to Central Govt employees posted to Andaman and Nicobar Islands.
3. These orders will take effect from 31st Nov 63 and will remain in force for a period of three years upto 31st Oct 1985.
4. All existing special allowances, facilities and concessions extended by any special orders by the Ministries/Departments of the central Govt to their own employees in the North Eastern Region will be withdrawn from the date of effect of the orders contained in this office memorandum.
5. Separate orders will be issued in respect of other recommendation of the committee referred to in paragraph 1 and when decisions are taken by them by the Govt.
6. In so far as persons serving in the India Audit & Accounts Department are concerned, these orders issue after consultation with Comptroller and Auditor General of India.

sd/- (SC Mahalik)  
Jt Secy to the Govt of India

Attested  
Advocate

ANNEXURE 2  
A7  
28

NO. 11013/2/86-E-II(B)  
GOVERNMENT OF INDIA, MINISTRY OF  
FINANCE (Department of Expenditure)

S. No. (3)

New-Delhi the 23rd September 1986.

OFFICE MEMORANDUM

Sub + Recommendations of the Fourt Pay Commission .Decisions  
of the Government relating to grant of Compensatory(City)  
& House Rent Allowances to Central Government Employees.

The undersigned is directed to say that, consequent upon  
the decisions taken by the Government on the recommendations of  
the Fourth Pay Commission relating to the above mentioned allowances  
vide this Ministry's Resolution No.14(1)/IC/86 dtd. 13th September  
1986, the President is pleased to decide that in modification of  
this Ministry O.M. No.F.2(37)-E-II(B)/64 dated 27-11.1965 as  
amended from time to time for Compensatory(City) and House Rent  
Allowances to Central Government employees shall, be admissible at  
the following rates.

COMPENSATORY (CITY) ALLOWANCES

| Pay Range<br>(basic pay).           | Amount of C.C.A. in class of cities<br>(Rs. p.m) |     |     |
|-------------------------------------|--|-----|-----|
|                                     | A  | B-1 | B-2 |
| Below Rs.950                        | 30   | 25  | 20  |
| Rs.950 and above but below Rs.1500  | 45   | 35  | 20  |
| Rs.1500 and above but below Rs.2000 | 75   | 50  | 20  |
| Rs.2000 and above                   | 100  | 75  | 20  |

Note :- For 14 special localities, where C.C.A at the rates applica-  
ble to B-2 class city are being paid, fresh orders will be issued  
seperately.

11) HOUSE RENT ALLOWANCE:

| Type of accommodation<br>to which entitled | Pay range in<br>revised scales | Amount of H.R.A. payable in<br>Rs.p.m |                                |                                       |     |
|--|--------------------------------|---------------------------------------|--------------------------------|---------------------------------------|-----|
|  |                                | 6R pay for ent-<br>itlement.          | A, B-1, B+2 C class<br>cities. | Unclass-<br>ified<br>cities<br>places |     |
|  | 1                              | 2                                     | 3                              | 4                                     | 5   |
|  | 750-949                        |                                       | 150                            | 70                                    | 30  |
|  | 950-1499                       |                                       | 250                            | 120                                   | 50  |
|  | 1500-2799                      |                                       | 450                            | 220                                   | 100 |
|  | 2800-3599                      |                                       | 600                            | 300                                   | 150 |

H.R.A at above rates shall be paid to all employees (other  
than those provided with Government owned/hired accomodation) with-  
out requiring them to produce rent receipts. These employees shall,

Cont. to P.2

Attested  
Advocate

Attested  
27/9/86  
Office of the Accounts Officer  
Rajasthan : Jaipur-397112

contd... 2

however, be required to furnish a certificate to the effect that they are incurring some expenditure on rent/contributing towards rent. H.R.A. at above rates shall also be paid to Government employees living in their own houses subject to their furnishing certificate that they are paying/contributing towards house or property tax or maintenance of the house.

3. Where H.R.A. at 15 percent of pay has been allowed under special orders, the same shall be given as admissible in A.M-1 and B-2 class cities. In ~~all~~ other cases covered by special order, HRA shall be admissible at the rate in C class cities. In both these cases there shall be no upper pay limit for payment of HRA.

4. The other condition at present applicable for grant of HRA in cases of housing of accommodation and other categories shall continue to be applicable.

5. Pay for the purpose of these orders, will be 'pay' as defined in F.R.9(21) (a) (i). In the case of persons who continue to draw pay in the scales of pay which prevailed prior to 1.1.1986 it will include in addition to pay in the pre-revised scales, dearness pay, dearness allowance, Additional Dearness Allowance, Ad-hoc DA and Interim Relief appropriate to that pay, admissible under orders in existence on 31-12-1985.

6. These orders shall be effective from 1-10-1986. For the period from 1-1-1986 to 30-9-1986, the above allowance will be drawn at the existing rates on the national pay in the pre-revised scale.

7. These orders will apply to civilian employees of the Central Government belonging to Groups 'B' 'C' & 'D' only. The ~~ex~~ orders will also apply to the Group 'B' 'C' & 'D' civil employees paid from the Defence Service's Estimates. In regard to Armed Forces Personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Department of Railways respectively.

8. In so far as the persons serving in the India Audit and Accounts Department are concerned this order issues after consultation with the comptroller and Auditor General of India.

9. Hindi version of the order is attached.

Sd/-

( B. P. Varma )

Joint Secretary to the Government of India

All Ministries and Department of the Government of India etc. as per distribution list.

Copy forwarded to C&AG and UPSC etc. (with usual number of spare copies) as per standard endorsement list.

Attested  
[Signature]  
[Signature]

*Handwritten notes:*  
17/11/88  
J. K. Sinha, Secy  
J. K. Sinha, Secy

*Handwritten notes:*  
-17-  
ANNEXURE A-8  
12/11/88

30

Government of India  
Geological Survey of India  
4, Charminar Lane  
Calcutta-16.

30

28/9  
1988

No. 14017(1)/88-3(FRA)

Dated the 28/9/88

Sub:- House Rent Allowance circular

SINHA

A copy of the Ministry of Finance Deptt. of Expenditure O.M.No. (i) 11015/41/86-E.II(B)/87 dt. 13.11.87, received from the Ministry of Steel and Mines, Department of Mines, New Delhi under their letter No. 21/17/87-I F dt. 1st January 88 is forwarded for information and necessary action.

*Handwritten:* 6/1/88  
(M. Sinha)  
Administrative Officer  
for Director (Administration)

Dy.No. 51/3/88

The undersigned is directed to refer to para 1 of his Ministry, Office Memorandum of even number dated 19.2.87 regarding central Government employees belonging to Groups 'B' 'C' and 'D' and also para 1 of O.M. of even number dated 22.5.1987 regarding central Government employees belonging to Group 'A' on the subject noted above and to say that consequent upon fixation of flat rate of licence fee for residential accommodation under Government all over the country VIES Ministry Urban Development (Directorate of Estate) O.M.No. 12035/(1)/85-Pol, II(i) dated 7.8.1987, the President is pleased to decide that central Government employees belonging to Groups 'A' 'B' 'C' and 'D' working in various classified cities and unclassified places will be entitled to compensation in lieu of Rent Free Accommodation as under:-

- (i) Amount charged as licence for Government Accommodation as fixed in terms of Ministry of Urban Development (Directorate of Estate)'s above mentioned O.M. dated 7.8.1987 and
  - (ii) House Rent Allowance admissible to corresponding employees in that classified city/unclassified place in terms of para 1 of this Ministry's O.M. No. 11013/2/86-E-II(B) dated 23.9.1986 for central Government employees belonging to Groups 'B' 'C' and 'D' and para 1 of O.M.No. 11013/2/86-E.II(B) dated 19.2.87 for Central Government employees belonging to Group -A.
2. Other terms and conditions for admissibility of compensation in lieu of rent free accommodation indicated in this Ministry's office Memorandum dated 19.2.87 and 22.5.87 remain the same.  
3. These orders shall take effect from 1.7.87.  
4. So far as persons serving in the Indian Audit and Accounts Deptt. are concerned, these orders issue after consultation with controller and Auditor General of India.

tkl/-

Sd/-A.N. Sinha  
Director

*Handwritten signatures:*  
Attested  
A.N. Sinha  
A.N. Sinha

2-18-

31

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI Bench  
Original Application No. 48 of 1991

Date of order : This the 26th day of November 1993.

Shri S. Haque, Vice-Chairman  
Shri S.L. Sanglyino, Member (Administrative)

Shri H. Lapdon ko and forty six (46) others,  
Group 'C' & 'D' employees posted in the  
Office of the Director,  
Geological Survey of India,  
Operation Manipur-Nagaland, Dimapur,  
District Kohima, Nagaland  
..... Applicants

By Advocate Shri N.N. Tripathi  
- Versus -

1. Union of India, through the Secretary to the Government of India, Ministry of Steel and Mines, Department of Mines, New Delhi
2. The Director General, Geological Survey of India, 27, Jawaharlal Nehru Road, Calcutta: 700 013
3. The Deputy Director General, Geological Survey of India, North East Region, Asha Kutir, Laitumkhran, Shillong-793003
4. The Director, Geological Survey of India, Operation Manipur-Nagaland, Dimapur. .... Respondents

By Advocate Shri S. Ali, Sr. C.G.S.C. and  
Shri A.K. Choudhury, Addl. C.G.S.C.

14/11

.....

Attested  
[Signature]  
[Signature]

32

(10)

(11)

The applicants numbering 47 (fortyseven) are Group 'C' and 'D' employees under the Director, Geological Survey of India, Operation Headquarter-Nagaland, at Dimapur, Nagaland. This application by them under Section 19 of the Administrative Tribunal's Act 1985, claiming House Rent Allowance (HRA) at the rate applicable to 'D' class cities, i.e. at the rate of 15% of their pay and also claim compensation at the rate of 10% in lieu of Rent Free Accommodation (RFA). They claim that Nagaland falls within 'B' class cities for the purpose of HRA and compensation in lieu of RFA.

2. It is an admitted fact that the employees of the respondent Directorate are entitled to rent free accommodation in Nagaland, but they were not given free government accommodation.

3. Learned counsel Mr N.N. Trikha for the applicants submits that, it was established vide judgment dated 31.10.1990 in C.A.No.42(C)/89 of this Bench and duly confirmed by the Supreme Court vide order dated 18.2.1993 in Civil Appeal No.2705/91 that Nagaland in general is 'B' class city and the Central Government employees there are entitled for benefits of 'B' class cities granted by various circulars and office memoranda.

Mr Trikha read out the relevant Office Memoranda. Those submissions are not disputed by learned Sr. C.G.S.C. Mr S. Ali. We have perused the judgments and orders referred to by Mr Trikha. Nagaland had been recognised

v  
it/

*Attested*  
*Admitted*  
*Admitted*

as 'D' class cities in general vide our judgment and order dated 31.10.1990 in S.A.No.42(C)/89 read with the Supreme Court order dated 18.2.1993 in Civil Appeal No.2705 of 1991. This being the established position, we hold that the applicants were entitled to HRA at the rate of 15% on their pay from 1974 to September 1986; and thereafter, on flat rate basis group wise with effect from 1.10.1986 pursuant to Office Memorandum No.11013/2/86-E-11(B) dated New Delhi the 23rd September 1986 issued by the Ministry of Finance, Government of India (Annexure A/7).

4. After the fixation of the HRA on flat rate basis groupwise the Government of India further granted compensation to Group A, B, C and D employees in lieu of rent free accommodation with effect from 1.7.1987 vide Government of India, Ministry of Finance, Department of Expenditure O.M. No.11015/4/86-E.11(B)/87 dated 13.11.1987 which reads as follows:-

" The undersigned is directed to refer to para 1 of this Ministry's Office Memorandum of even number, dated 19.2.1987, regarding Central Government employees belonging to Groups 'B', 'C' and 'D' and also para 1 of O.M. of even number, dated 22.5.1987, regarding Central Government employees belonging to Group 'A' on the subject noted above and to say that consequent upon fixation of flat rate of licence fee for residential accommodation under Central Government all over the country vide Ministry of Urban Development (Directorate of Estates)'s O.M.No.12035/(1)/85-Pol.II(Vol.III) (i), dated 7.8.1987, the President is pleased to decide that Central Government employees belonging to Groups 'A', 'B', 'C' and 'D' working in various classified cities and unclassified places will be entitled to compensation in lieu of Rent-free Accommodation as under -

- (i) Amount charged as licence fee for Government Accommodation as fixed in terms of Ministry of Urban Development (Directorate of Estates)'s above mentioned O.M. dated 7.8.1987; and

*Prateek  
Advocate*

12

-21-

13: 222

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- (1) House Rent Allowance admissible to corresponding employees in that classified city/unclassified place in terms of para 1 of this Ministry's O.M. No.1101/2/86-C.11(8), dated 23.9.1986, for Central Government employees belonging to Groups 'B', 'C' and 'D' and para 1 of O.M.No.1101/2/86-C.11(8), dated 19.3.1987, for Central Government employees belonging to Group 'A'
- 2. Other terms and conditions for admissibility of compensation in lieu of rent-free accommodation indicated in this Ministry's Office Memorandum, dated 19.2.1987 and 22.5.1987, remain the same.
- 3. These orders shall take effect from 1.7.1987.

The compensation is fixed at 10% of the monthly emoluments calculated with reference to pay *vide* RDBL under para 2 of the Government of India, Ministry of Finance Office Memorandum No.1101/4/86-C.11(8)/31 dated 25.5.1987. These Office Memoranda had been circulated by Geological Survey of India, Calcutta *vide* order No.14017(1)/81-3(MRA) dated 26.9.1983 for necessary action by all branches. Therefore, we hold that the applicants are entitled to compensation at the rate of 10% of pay in lieu of rent free accommodation with effect from 1.7.1987 in terms of O.M.No.1101/4/86-C.11(8) dated 13.11.1987 in addition of the MRA.

5. The applicants were not entitled to 10% compensation in lieu of rent free accommodation for the month of November 1979 and they are liable to refund that amount.

6. In the result, this application is allowed. The respondents are directed to pay MRA to the applicants at the rate of 15% of their pay from 1974 and at first rate groupwise with effect from 1.10.1986 in terms of O.M.No.11013/2/86-C.11(8) dated 23.9.1986. The respondents are further directed to pay compensation at 10% of the monthly.....

*Attested*  
*Asst. Secy*  
*Revenue*

monthly emoluments calculated with reference to the pay of respective applicants with effect from 1.7.1987 besides HRA. The respondents shall realise 1/3 of pay of the applicants paid in excess with salary for the month of November 1979.

7. The respondents shall implement the above directions and pay all arrears within three months (90 days) from the date of receipt of copy of the order.

8. Intimate all concerned immediately.

Sd/- S. H. JAIN  
VICE CHAIRMAN  
Sd/- G. L. SANGHVI  
MEMBER (ADMN)

TRUE COPY

(07/10/87) 11-193

Section Officer (Judicial)  
Central Administrative Tribunal  
New Delhi Bench, Chandigarh

10/10/87

Assisted  
Advocate

Annexure - 3 36

~~22~~ - ~~23~~  
~~24~~ - 23 -

HQ 3 Corps (A)  
O/D 99 AFC  
06 Mar 95

16057/R/A2

List A, B, C, E & F

1/1/13R  
119  
121

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS  
SERVING IN THE NEWLY DEFINED FIELD AREAS

A copy of Govt of India, Min of Def letter No B/37269/AG/PS 3 (a)/165/B (Pay/Services) dated 31 Jan 95 is fwd herewith for your info and necessary action please.

Deepak Kumar  
(D Obhral)  
Major  
DAAG  
for COS

Mair/\*

Copy of above quoted letter.

AS ABOVE

Sir,

1. I am directed to refer to para 13 of Govt letter No 37269/AG/PS3(a)/D(Pay/Services) dated 13.1.1994 and to convey the sanction of the President to the following Field Services Concessions to Defence Civilians in the newly defined Field Areas and Modified Field Areas as defined in the above mentioned letter :-

(i) Defence Civilian employees serving in the newly defined Field Areas will continue to be extended the concessions enumerated in Annexure 'C' to Govt letter No A/02534/AG/PS 3 (a)/97-S/D(Pay/Services) dated 25.1.1964. Defence Civilian employees serving in newly defined Modified Field Areas will continue to be extended the concessions enumerated in Apcx B to Govt letter No A/25761/AG/PS3(b)/146-S/2/D (Pay/Services) dated 2nd March 1968.

(ii) In addition to above, the Defence Civilian employees serving in the newly defined Field Areas and Modified Field Areas will be entitled to payment of Special Compensatory (Remote Locality) Allowance and other allowances as admissible to Defence Civilians as per the existing instructions issued by this Ministry from time to time.

2. These orders will come into force wef 1st April 95.

3. This issues with the concurrence of Finance Division of this Min vide their UO No 5(1)/85-AG(14-PA) dated 9.1.1995.

Yours faithfully,  
Sd/- x x x x x  
(L.T. Thuan)

Under Secretary, to the Govt of India

*Handwritten signature*  
Advent

(Annexure - 3(1))  
3A

Annexure - 3(1)

-24-

OFFICE OF THE C.D.A. UDAYAN VIHAR, PARADESI, GUNJATI-171  
Part.I.OO. No. 21 Dated 9.5.95.

Sub:- Field Service Concessions to Defence Civilians  
-serving in the newly defined Field Areas.

Govt. of India, Ministry of Defence New Delhi letter  
Nos. B/37269/AG/PS3(a)/165/D/(Pay)/Services) dated 31.1.95 and  
B/37269/AG/PS3(a)/730/D(Pay/Services) dated 17.4.95 are  
reproduced below for information and necessary action.

Please acknowledge receipt.

No. Pay/01/IX  
Dated: 26/5/95

Sr. A.O. (Pay)

Distribution:-

- a) All sub-offices :.. As per standard List.
- B) All section in M.O.
- c) Spare

Sr. A.O. (Pay)

I am directed to refer to para 13 of Govt. letter No. 37269/AG/-  
PS3(a)/D(Pay/Services) dated 13.1.1994 and to convey the  
sanction of the President to the following Field Service  
concessions to Defence Civilians in the newly defined Field  
Areas and Modified Field Areas as defined in the above mentioned  
letter:-

(i) Defence Civilian employees serving in the newly  
defined Field Areas will continue to be extended the  
concessions enumerated in Annexure 'C' to Govt. letter  
No. A/02584/AG/PS3(a)/97-S/D(Pay) Services) dated 25.1.1964  
Defence Civilian employees serving in newly defined  
Modified Field ~~xxxxxxx~~ Areas will continue to be extended  
the concessions enumerated in Appendix 'B' to Govt. letter  
No. A/25761/AG/PS3(b)/146-S/2/D(Pay/Services) dated 2nd  
March, 1968.

(ii) In addition to above, the Defence Civilian employees  
serving in the newly defined Field Areas and Modified  
Field Areas will be entitled to payment of special  
compensatory (Remote locality) Allowance and other  
allowances as admissible to Defence Civilians as per the  
existing instructions issued by this Ministry from time  
to time.

2. These orders will come into force w.e.f. 1st April, 95.

3. This issues with the concurrence of Finance Division of  
this Ministry vide their LO No. 5(1)/85-AG(14-PA) dated  
9.1.1995.

Sd/-  
(L.T. Tluanga)  
Under Secretary to the Government  
of India.

*Handwritten signatures and initials:*  
A. H. ...  
A. H. ...  
A. H. ...

- 20 -  
- 26 -  
- 27 -  
- 25 -

RESTRICTED

No.B/37269/G/PS3(a)/730/D(Pay/Service)  
Government of India  
Ministry of Defence

New Delhi, the 17th April, 1995.

CORRIGENDUM

The following amendment is made to this Ministry's letter No.B/37269/G/PS3(a)/165/D(Pay/Services) dated 31.1.1995, regarding Field Service Concessions to Defence Civilians serving in the newly defined Field Areas:-

Para 1(i) may be deleted and substituted as under :-

"The Defence Civilian employees, serving in the newly defined modified Field Areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowances as admissible to Defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employed in the newly defined Field Areas, special compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service.

2. This corrigendum issues with the concurrence of the Finance Division/AG of this Ministry vide their I.D.No.388/F. dated 5.4.1995.

Yours faithfully

(L.T.Tluanga)

Under Secretary to the Govt. of India  
Tele: 3012739)

To

The Chief of the Army Staff  
New Delhi

Copy to:-

As per list attached.

*Attest  
Advocate*

Dated the 13th January 1994 -26-

To

The Chief of the Army Staff

Sub : Field Service concessions to Army Personnel  
Implementation of the recommendation of the  
4th Central Pay Commission.

Sir,

I am directed to say that the 4th Central Pay Commission in Para 28,98 of their Report, has recommended that the existing classification of areas for the grant of field service concessions and the concessions admissible in field areas to Armed Forces personnel should be reviewed by the Govt. The structure of field service concessions has since been reviewed. I am directed to convey ~~XXXXXXXXXXXX~~ the sanction of the President to implementation of the following decisions taken in this regard in so far as the offrs and personnel below officer rank of army ( including army postal service) are concerned.

2.1 Classification of Areas. At present field areas are classified into three types, namely, Full Field, Modified Field and Improved Modified Field Areas. The areas in which field service concessions are admissible have been re-defined. Hereafter, field areas will be classified as Field areas and Modified Field areas only.

2.2 Pre-requisites for classifying an area as Field Area and Modified Field area will be as follows :-

Field Area. Field Area is an area where troops are deployed near the borders for operational requirements and where imminence of hostilities and associated risk of life exists. Troops in such areas are located for reasons of operational considerations alone and are not living in Cantonments.

Modified Field Area. Modified Field area is an area where troops are deployed in support of Combat echelons/troops in an operational support role. Degree of operational readiness is slightly lower than that in Field Area, Though sustained surveillance continues.

2.3 The details of newly defined Field Areas and Modified Field Areas are contained in Appendices A&B respectively.

2.4 Alternation, if any, the Field/Modified Areas will be notified by the Government of India from time to time.

Contd.....2/-

RESTRICTED

Attested  
Advocate

2.8 Areas classified as field areas and modified Field Areas will be reviewed every three years. The review process will commence one year in advance of the completion of three years.

3.1 Concessions.- Monetary Allowance. Personnel serving in Field areas and modified field areas will be eligible to the grant of compensatory field area allowance and compensatory modified area allowance, respectively.

3.2 The rates of the allowances are given below :-

| Sl No | Rank                                     | Rate of compensatory field area allowance | Rate of compensatory modified filed area alicce |
|-------|--|---|---|
|       |  | In Rs PM                                  | In Rs PM  |
| 1.    | Lt Col & above                           | 975                                       | 375   |
| 2.    | Lt Col(TS) & Maj                         | 895                                       | 350   |
| 3.    | Captain                                  | 820                                       | 325   |
| 4.    | 2 Lt/Lt                                  | 780                                       | 300   |
| 5.    | JCOs including Hony<br>Commisioned Offrs | 650                                       | 225   |
| 6.    | Havildar                                 | 450                                       | 175   |
| 7.    | Sep/Hk including<br>erstwhile NCs (E)    | 375                                       | 150   |

3.3 The conditions. Governing the grant of compensatory filed Area alicce and modified field area alicce in the case of Offrs will be as follows :-

Admissibility of compensatory field area alicce and compensatory modified field area alicce will commence from the date on which an Offr arrives in field area/modified field area on being posted to a unit/Formation field area subject to the following exceptions :-

Exceptions. An Offr who is absent from a field area/modified field area in any one or more of the following circumstances shall be eligible for compensatory field area allowance/compensatory modified field area allowance.

(i) For a maximum period of 15 days :-

(a) When placed on the sick list provided that immediately on the expiry of the period on the sick list, he returns to an area at which the allowances is admissible.

(b) When on Casual leave

(c) While on transit from one field area/modified field area to another.

Contd....3/-

*Attested  
J.S.S. Advocate*

(ii) For a maximum period of 3 months. While on temporary duty subject to the fulfilment of the following conditions :-

- (a) The officer continues to be borne on the strength of the Unit/Formation in the field/modified field area.
- (b) The officer in the ordinary course returns to duty to a ~~part~~ field/modified field area (not necessary/ the one from which he went) on termination of the temporary duty.
- (c) The period of absence is spent wholly on duty.

NOTE : Compensatory field area allowance/compensatory modified field area allowance will not be admissible to officers holding posts elsewhere who proceed on temporary duty from field/modified field area.

3.3.2. Compensatory field area allowances/compensatory modified field area allowances will not be admissible in the following circumstances :-

(a) When an officer is absent from the field area/modified field area on Annual leave or sick leave or any other leave Except casual leave.

(b) When an officer from a peace area is especially appointed to officiate in a vacancy of less than 3 months duration if the permanent incumbent continues to draw the compensatory field area allowance/compensatory modified field area allowance under the exceptions mentioned above.

NOTE : Compensatory field area allowance/compensatory modified field area allowance will not be admissible in addition to ~~foreign~~ foreign allowance, compensatory daily allowance for serving ex-India.

3.4 The conditions for the drawal of compensatory field area allowance and modified field area allowance in the case of JCOs/OR including NCOs(S) will be the same as given in Para 1 of annexure A to this Ministry's letter No A/02384/AG/PS3(a)/97-S/D(Pay/services) dated 25-1-64 as amended.

4.1 Admissibility. These rates of allowances will be admissible to :-

(a) Personnel serving in Detachments, Units and Fms in areas mentioned in Appendices A & B.

(b) Personnel of Defence Security Corps employed with Unit whose personnel are eligible for the grant of these concessions.

4.2 Lists of Fms/Units which are in field area of modified field area and are eligible to field service concessions will be notified by the Corps Commander to PAOs concerned quarterly i.e. for the QE May, Aug Nov and Feb every year by the 1st of the month subsequent to the close of the quarter.

Attest  
 [Signature]  
 [Signature]  
 [Signature]

4.3 Other concessions : Other concessions in kind at present admissible in full field areas as per details given in Annexure A to the Ministry's letter No A/02584/AG/PS3(a)/97/S/D(Pay/Services) dated 25-1-64, as amended will continue to be admissible in the newly defined field areas as given in Appx A to this letter. Similarly, the concessions admissible in Modified field areas as per details given in Appendix A to this Ministry's letter No A/25761/AG/PS3(b)/146-3/2/D(Pay/Services) dated 2.3.68 as amended will be admissible in the modified field areas as per appendix B to this letter.

5. Three allowances will, however, not be admissible to :-

- (a) Static formations/Units eg. Military farms, M&S, Recruiting Office, Training Centres & Establishments.
- (b) NCC Directorates and Units.
- (c) IA Units unless embodied.
- (d) Record Offices and similar Establishments.

5.1 High altitude/Uncongenial Climate Allowance. Personnel serving in Field areas which are situated at a height of 9000ft and above including uncongenial climate areas below height of 9000 ft will be entitled to High Altitude/Uncongenial climate allowance. A lower rate would be applicable for areas ex with an altitude of 9000 ft to 15,000 ft and higher rate for areas above 15,000 ft (excluding Siachen). The details of these areas are given in Appx C. The rates of High Altitude/Uncongenial climate allowance are given as under :-

| Sl No | Rank                             | Cat-I (Height from 9000 ft to 15000 ft incl uncongenial climate areas below heights of 9000 ft) | Cat II (Heights above 15000 ft (excluding Siachen)) |
|-------|----------------------------------|---|---|
| 1.    | Lt Col & above                   | 400   | 600   |
| 2.    | Lt Col (TS) & Maj                | 350   | 525   |
| 3.    | Captain                          | 250   | 375   |
| 4.    | PLT/Lt                           | 200   | 300   |
| 5.    | JCs incl Hony commissioned offrs | 180   | 270   |
| 6.    | Headildar                        | 140   | 210   |
| 7.    | Sep/Nk including erstwhile MC(E) | 100   | 150   |

5.2 High Altitude/Uncongenial climate allowance will be admissible in addition to the compensatory field area allowance and other concessions in kind

Contd....5/-

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Attested  
Adil  
Advocate

6.3. The other conditions governing the grant of high altitude/uncongenial climate allowance as given in this Ministry's letter No F.59/3/75/D(Pay/Services) dated 28.2.76, as amended will continue to be applicable.

6.1. Siachen Allowance. Personnel serving in Siachen Glacial area will be eligible to the grant of Siachen allowance at the following enhanced rates :-

- (a) Officers - Rs. 1,200/- PM  
 (b) JCOs/OR - Rs. 800/- PM

6.2. Siachen allowances will be admissible in addition to compensatory field area allowances but not with high altitude Uncongenial climate allowance. Other conditions governing grant of Siachen allowance as contained in this Ministry's letter No 1(2)/91/D (Pay/Services) dated 01 May 91 will continue to be applicable.

7.1. Consequential Effects : Officers/JCOs/OR who have been allowed to retain family accommodation at the last duty station as on the date of issue of these orders and who on issue of these orders will cease to be entitled to retain such accommodation may continue to retain the accommodation till such time as married accommodation at the present duty station is made available. Alternatively, their families may be allowed to move to a selected place or residence/home at Government expense, if they so choose, in accordance with existing instructions.

7.2. Personnel of formations/units who will not be eligible to the grant of field service concessions, consequent upon the formation/Unit being outside the newly defined concessional areas will be governed by normal conditions applicable in peace area for all purposes.

### 8. Concessions on Attachment

(a) Individuals/ detachments from Inn/units not served by these orders but who are attached for operational purposes to formations or ~~xxx~~ units drawing the field service concessions, will if the attachment is for less than two weeks, be entitled to the concessions at present admissible under para 6 of Annexure A to this Ministry's letter No F/02534/AG/PS3(a)/97-S, S/D (Pay/Services) dt 25.1.64 as amended.

(b) If the attachment is for two weeks or more, the allowance; compensatory field area allowance/compensatory modified field area allowance under these orders as also the concessions as applicable as per orders referred to in para 8 (a) above be admissible.

(c) No cash TA/DA will be admissible in either case.

9.1. Date of effect These orders will come into force with effect from 1st April 1993.

Contd.....6/-

Attested  
 by  
 Avorant

9.2. Consequent upon the coming into force of the revised orders, the following monetary allowances will stand withdrawn from 1.4.93 except in cases referred to in para 11.2. below :-

(a) Special adhoc allowance of Rs. 70/-PM admissible for officers.

(b) Separation allowance of Rs. 140/- PM admissible for Offrs.

(c) Special compensatory (field) allowance ranging from Rs. 55 to Rs. 23 PM admissible for JCOs/OR incl NC(E).

10. Special compensatory (Remote Locality) allowance. This allowance which is at present admissible in modified field areas/peace areas on the civilian pattern will also stand withdrawn but w.e.f 1st Feb 1994.

11.1. Adjustments : The allowances mentioned in para 9.2 above drawn by the individuals concerned after 1st April, 1993 will be adjusted against the compensatory field area allowance and compensatory modified field area allowance, if admissible, under these orders.

11.2. Where, however, an individual has become disentitled to any monetary allowance consequent upon change in the classification of area, no recovery will be made of the monetary allowance already availed of by an indl under the existing orders upto the date of issue of this letter.

12. The existing orders on the subject of field service concessions will stand modified to the extent indicated above.

13. The concessions to be admissible to defence civilians serving in the newly defined field areas will be notified separately.

14. Suitable administrative instructions for implementation of these orders will be issued by the Army Hqs, in consultation with CGDA.

15. This issues with the concurrence of Finance Division of this Ministry's vide their UC No 5(1)/85-AG(8-PA) dated 12.1.94.

Yours faithfully,

Sd/- x x x x x x x

(LA Khan)

(Under Secy to the Govt of India)

RESTRICTED

Attested  
Azil Al  
Advocate

Appendix 'A' to Govt of India  
Ministry of Defence letter No  
37269/AG/PS 3(a)/90/D(Pay/Services)  
dated 13 Jan 94

(Refers to Para 2.3)

LIST OF FIELD AREAS

1. EASTERN COMMAND

(a) Assam Pradesh

(1) Tirap and Changlang Districts.

(ii) All areas North of line joining point 4448 in LZ 4179-Nukme Dong MS 3272-Sepia MT 2969-Palin MO 9213 Daparajo NR 5841 Along NL-1273-Hunli NM 0170 Tawaken MT 8136-Champai Bun NM 8814 all inclusive.

✓(b) Manipur and Nagaland States.

(c) Sikkim : All areas North and NE of line joining Phalut LV 4750-Gozing LV 7059-Manikha LV 6160-Penlang La LW 0666 Rangli LW 1448-BP 1 in LW 1453 on Indo-Bhutan Border - all inclusive.

2. WESTERN COMMAND

Himachal Pradesh : All areas East of line joining Umasila NW 3951 Udaipur NY 8663 Mani Karan SB 2300 - Pir Parbati Pass TA 1459 - Taranda TA 2335 - Barasua Pass TA 8801 all inclusive.

3. CENTRAL COMMAND

Uttar Pradesh : All area North and NE of line joining Barasua Pass Gangnani TG 1362- Govind Chat TG 0937-Tapevan TH-1822-Munsiari TN 8982-Relagad TO 2466 all inclusive.

4. NORTHERN COMMAND

(a) Ladakh Sector : Areas North and East of line joining Zojila MU 3036 Baralachala NE 6672 along the great Himalayan Range all inclusive.

(b) Valley Sector : All areas west of line joining point 1556 in NR 5470 Gulmarg MT 3105 Naushara MY 3105 Km Ringapat MT 2133 Handwara MT 2043 Laingyal MT 2339 Point 8405 in NG 4365 North of line joining point 8403 Bunakut MT 5453 Razan NN 2239 Zojila all inclusive.

(c) Jammu-Rajouri Sector : All areas west of line joining Tip of Chicken Neck RD 7073 Canal Junction RD 6364 Mawa Brahmana MY 3854 Point 1556 in NR5470 all inclusive.

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Attested  
Asst. Adv.  
Advocate

LIST OF QUALIFIED FIELD AREAS

SOUTHERN AND WESTERN COMMAND

(a) Rajasthan and Punjab : Areas West of line joining Jassai, Barmer, Jaisalmer, Pokharan, Udasar, Mahajan, Ranges, Suratgarh, Lalgarh, Jattan, Alohara, Govindgarh, Fazilka, Jandiala Guru, Moga, Dholewal, Beas, Bir Sarangwal, Hussainiwala, Dera Baba Nanak, Laisain Bulge upto the International Border all inclusive.

(b) Haryana : Satrod (Hissar)

(c) Himachal Pradesh : Areas North of line joining Narkhanda, Keylong upto field area line/high altitude line.

EASTERN COMMAND

(a) Assam and Arunachal Pradesh :

(i) Cachar and North Cachar Dists of Assam including Silchar.

(ii) All areas of Arunachal Pradesh and Assam North of River Bramaputra less Tejpur, Misomari and field areas.

(b) State of Mizoram and Tripura.

(c) Sikkim and West Bengal : Areas Northwards of line joining Sevoke LV 9117 Burdong LV 9850 Sherwani LV 9453 Dayakot LW 0113 Dandim LW 1109 New Mal Hasimara QB 7894 Ganga Ram Tea Estate CA 1377 upto the High altitude line/field area line/International border all inclusive.

CENTRAL COMMAND

Areas North of line joining Uttarkashi, Karan Prayag, Chunar, Joshimath, Chameli, Rudra Prayag, Askote, Charamagad, Dharchula, Kasauli and Narendra Nagar upto International Border all inclusive.

NORTHERN COMMAND

(a) Valley Sector : Areas West of line joining Pattan, Baramulla, Kupwara, Drugmala, Panges, Mankes, Bunyar, Pantha Chowk, Khanabai, Anantnag, Khundru and Khru upto the existing High Altitude line all inclusive.

(b) Jammu Region : Areas West of line joining EP 19 Brahmana-di-Bari, Jindra, Dhansal, Katra, Sanjhi Chatt, Batote, Patni Top, Ramban and Banihal upto the existing High altitude line all inclusive.

.....

*Atstul*  
*Adil*  
*Adwarote*

Appendix 'C' to Govt of India  
Min of Def letter No 37269/AG/PS3  
(a)/90/D (Pay/Services) dt 13 Jan94

(Refers to para 5.1)

LIST OF HIGH ALTITUDE (UNCONGENIAL CLIMATE) AREA

1. JAMMU AND KASHMIR - Area along the following line beyond:-

Cease Fire Line Nullah crossing NN 2180 SOUTH along Nullah to NALA junc NN 1969 SOUTH along Nullah to NICHINAI BAR NN 2048 SOUTH EAST along KASHMIR/LADAKH boundary passing through heights 17573 (NN 73) 19590 (NN 72) 19830 (NN 91) 17672 (NN 80) FARIABAD (No 10) SOUTH EAST along boundary to GR NT 2490 SOUTH along boundary to point 21570 (NT 2406) again along boundary to GR NT 2758 EAST AND NORTH EAST along boundary to GR NT 4269 SOUTH EAST along boundary to HAGSHULA (NT 5662) SOUTH EAST along boundary to UMASILA (NT 6850) SOUTH and SOUTH EAST along boundary to KANGLA JOT (NT 9429) KAZALWAN GUREZ REGION, RING PAIN AND RING BALA REGION, TITHWAL AND TANGGARHAR REGION AND DODA.

2. HIMACHAL PRADESH : Area along the following line and beyond :-

Along foot path and then nullah to point 12380 (NZ 0891) along MIYAR nullah to its junction with CHENAB at NY 8663) SOUTH EAST along R CHENAB to KHOKEAR (Nz 43) to RAHLA (Nz 47) and straight line to MANI KARAN (SE 6486) along ~~XXXXXXXXXXXXXXXXXXXX~~ PARBATI R TO PIR PARBATI.

3. UTTAR PRADESH : Area along the following line and beyond, BARSAU pass (944875) point 20370 (949859) HANSIL (973852) KEDARNATH (TG 5555) LADRINATH (TG 9053) PANDKESHAR (TH 0739) (excluding town limits) to JUMAGWAR (TH 3539) KALANKA (TH 5028) MILAM (TH 7423) SELA (TO 2593) CHHUYALEKH (TC 4994) and area above 9000 ft in the designated field areas in Apox 'A'.

4. NEFA : Area along the following line and beyond :-

Point 14600 (MS 2881) to SENGE DZONG (MS 2888) MATAU (MS 6777) SALPMG (MT 1379) LAPUNT (MT 2289) KHANEWA (MG 2603) NYARIN (MD 7525) to 8th mile stone (One ZERO NYARIN Road) 8 th mile stone (on DAPORIJO - LIMEKING ROAD) poyom ~~xxx~~ (MT 9379) 2nd mile stone north of YARE (MP 9575) DOSING (NL 3592) DAMROH (NE 16208) AHINKOLIN (NF 8844) KHONLI (NG 2401) GURUMON (NN 4592) LAFON (NM 7579) HAY LIANG (NN 0199) CHONAH (NI 9943) KAMPHU (NK 0125) point 6490 (NI 1403) VIJAYNAGAR (NS 4866)

5. SIKKIM

North and North East of the line running from point 12785 (IN 96) point 10140 (LI 17) point 10405 (LI 38) point 9010 (LT 24 45) Nala Junction (LT 5373) PAT OTHER (LT 6751) oint 0030 (LT 64)

RESTRICTED

Attest  
Addl Secy  
Kolkata

/Copy/

RESTRICTED

~~26-26~~ - 35 -

Tele : 2016433

Adjutant General Branch  
Org 4 (Civ) (d)  
Adjutant General Branch  
Sena Akhyaniya  
Addl Dte Gen o-f Org/Org 4 (Civ)-  
(d)

Adjutant General Branch  
Army Headquarters  
HQ Delhi 110 011

16729/Org 4(Civ)(d)

25 Apr 94

Headquarters

- Southern Command
- Eastern Command
- Western Command
- Central Command
- Northern Command

**FIELD SERVICE CONCESSIONS TO CIVILIANS PAID FROM XX DEFENCE SERVICE ESTIMATS INCLUDING CIVILIANS EMPLOYED IN LIEU OF COMBATANTS AND NCSE (BOTH FOSTER AND LOCALLY RECRUITED)**

1. On the basis of the fourth central pay commission recommendation, the existing classification of areas for grant of field service concessions has been revised recently, vide Min of Def letter No 37.69/AF/PS 3(a)90/D(Pay/Services) dt 13 Jan 94. Some of the concessions/compensatory allowances have also been revised in respect of service personnel. As per the ibid Govt order field areas will be classified as field areas and modified field areas only. The details of newly defined field areas and modified field areas contained in Appx 'A' and 'B' respectively to this letter.

2. It is proposed to extend the same concessions to Defence civilians employed in the field areas as they serve side by side with services personnel under similar conditions in the given areas. They are also required to move in to the border areas and also serve in dense jungles risking their lives for performing duties assigned to them.

3. The following proposals for concessions/allowances to defence civilians posted in these areas have been proposed to Min of Def for consideration :-

(a) Defence civilians serving in field areas and modified field areas to be eligible to the grant of field area allowances and compensatory modified field area allowances respectively at the following rates :-

*Handwritten notes:*  
As per  
Advocate

|   | Date of grant of field area allowances | Rate of comp modified field area allowance |
|---|--|--|
| For pay upto 900/- per month                                  | Rs. 375/-PM                            | Rs. 150/-PM                                |
| For pay exceeding Rs. 900/- but not exceeding Rs. 1500/-PM    | Rs. 450/-PM                            | Rs. 175/-PM                                |
| For pay exceeding Rs. 1500/-PM but not exceeding Rs. 2300/-PM | Rs. 650/-PM                            | Rs. 225/-PM                                |
| For pay exceeding Rs. 2300/-PM                                | Rs. 750/-PM                            | Rs. 300/-PM                                |
|   |  | .....2/-                                   |

|                                |             |             |
|--------------------------------|-------------|-------------|
| but not exceeding Rs. 3000/-PM |             |             |
| For pay exceeding Rs. 3000/-PM | Rs. 975/-PM | Rs. 325/-PM |

(b) The special compensatory allowce such as Hill Compensatory and winter allowces, Bad climate allowces etc not to be addition to this allowances.

(c) The other concessions in kind at present admissible in full field areas as per details given in Annexure 'C' to Min of Def OM No A 02584/AG/PS-3(a)/97-SD (Pay/Services) dt 25 Jan 64 as amended from time to time to continue to be admissible in the newly defined field area listed at appx 'B' to this letter.

(d) The above mentioned allowances will not be admissible to :-

- (i) Static formation/units eg, military forms, MES, Recruiting office, Training centres and establishments.
- (ii) NCC Directorates and Units.
- (iii) TA units unless embodied.
- (iv) Record office and similar establishments.

4. High altitude/Uncongenial climate allowce Civilians serving in field areas which area situated as a height of 9000 ft and above including uncongenial climate areas below the height of 9000 ft to be entitled. The details of these areas are given in Appx 'C' to this letter. The rates of High Altitude/Uncongenial climate allowances are given as under :-

| Pay   | Cat -I (Height from 9000 ft to 15000 ft incl uncongenial climate areas of 9000 ft | Cat-II (Height above 15000 ft excl Siachen) |
|---|---|---|
| For pay not exceeding Rs. 950/-                               | Rs. 100/-PM   | Rs. 150/-PM                                 |
| For pay exceedin, Rs. 950/-PM but not exceeding Rs. 2300/-PM  | Rs. 140/-PM   | Rs. 210/-PM                                 |
| For pay exceeding Rs. 1500/-PM but not exceeding Rs. 3000/-PM | Rs. 180/-PM   | Rs. 270/-PM                                 |
| For pay exceedin Rs. 3000/-PM                                 | Rs. 300/-PM   | Rs. 325/-PM                                 |

The High Altitude/Uncongenial climate allowance to be admissible in addition to the field compensatory allowances and other concession in kind.

5. Command Headquarters are requested to examine the above proposal submitted to Ministry of Defence and given their comments /views. Annual financial implication on the above proposal may please be worked out separately in respect of field allowce modified field area allowce and High altitude/Uncongenial climate allowce and furnished to this Headquarters latest by 20 May, 94.

*Approved*  
*Advt*  
*Advocate*

(sd/- x x x x x )  
(Promod Ji Saxena)  
SCSO  
Director (MP)  
Org 4 (Civ)(d)  
for Adjutant General

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Annexure - 5

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P.O. No. 20014/10/00/11/11/11  
Government of India  
Ministry of Finance  
Department of Expenditure

New Delhi, the 14th December, 1983

OFFICE MEMORANDUM

Subject :- Improvement in facilities for Civilian employees of the Central Govt, serving in the state of North Eastern Region, A & N Islands and Lakshadweep.

The undersigned is directed to refer to this Ministry's O.M. No. 20014/3/83-E.IV dt 14th December, 1983 and 30th August, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in North-Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Mizoram has been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows :-

(i) Terure of posting/deputation

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ii) Weightage for Central deputation and training abroad. Special mention in confidential records :-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue. Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central cadre post and courses of training abroad.

(iii) Special (Duty) Allowances :-

Central Govt. Civilian employees who have All India transferability will be granted Special (Duty) Allowances at the rate of 12% of basic pay subject to a ceiling of Rs 1000/- per month on posting to any station in the North Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/ deputation (Duty) Allowance will not exceed Rs 2000/- p.m. Special Allowances (i.e. Special Compensatory Allowance, Special Allowance, Construction Allowance and Project allowance) will be drawn separately.

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The Central Govt. Civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant of Special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw Special (Duty) Allowance.

(iv) Special Compensatory Allowance :-

The recommendations of the 4th Pay Commission have been accepted by the Govt. and Special Compensatory Allowance at the revised rates have been made effective from 1.10.86

(v) Travelling Allowance on First Appointment :-

The present concessions are contained in this Ministry's O.M. dated 12.12.83 will continue with the liberalisation that on first appointment T.A. should be admissible for the total distance instead of for the distance in excess of first 100 Kms. only.

(vi) Travelling Allowance for Journey on Transfer :-

The existing provisions as contained in this Ministry's O.M. dated 12.12.83 will continue.

(vii) Road mileage for transportation of personal effect on transfer :-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(viii) Joining time with leave :-

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ix) Leave Travel Concession :-

The existing concession as contained in this Ministry's O.M. dated 15.12.83 will continue.

Officers drawing pay of Rs 5100/- or above, and their families i.e. spouse and two dependent children (upto 18 years for boys and 24 years for girls) will be allowed air travel between Imphal/Silchar/Agartala/Aizawl/Dispur and Calcutta and vice-versa; between Port Blair and Calcutta/Madras and vice-versa in case of postings in A & N Islands; and between Kavaratti and Cochin and vice-versa in case of postings in Lakshadweep.

(x) Children Education Allowance/Hospital Subsidy :-

Where the children do not accompany the government servant to the North-Eastern Region, Children Education Allowance upto Class XII will be admissible in respect of children residing in

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at the last station of posting of the employees. If children studying in schools and hostels at the last station of posting or any other station owned will be given postal subsidy without restrictions. The rates of Children Education Allowance/Hostel Allowance will be as in the G.P.&T, O.M. 13011/1/1-Estt. (Allowances) dt 27.05.1954 as amended.

(1) Concession regarding grant of House Rent Allowance to officers posted in the States of North Eastern Region, Andaman & Nicobar Island and Lakshadweep Islands :

The present concession as contained in this Ministry's O.M. No. 1103/1/III(B)/54 dt 29.3.54 as amended from time to time will continue to be applicable.

Telephone facilities :-

The officers who are eligible to have confidential telephone may be allowed to retain their telephone at their residence in their last place of the posting subject to the condition that the rental and all other charges are paid by such officers.

The above orders will also apply mutatis mutandis to the Central Govt. employees posted in A & N Islands and Lakshadweep Islands. These orders will also apply mutatis mutandis to officers posted to N.E. Council, when they are stationed in the N.E. Region.

These orders will take effect from the date of issue.

In so far as the persons serving the Indian Audit & Accounts Dept. are concerned these orders issue after consultation with the Controller & Auditor General of India.

Hindi Version of this Memorandum is attached.

sd/- x x x x

( A. JAYARAM )  
JOINT SECRETARY TO THE GOVT OF INDIA

To  
All Ministries/Departments of Govt. of India, etc.  
Copy (with usual number of spare copies) forwarded to C. & A.G., U.P.S.C, etc etc. as per standard endorsement list.

CC REPRODUCED COPY

( Teckaral )  
Asst. Secy II  
Chief Engineer,  
SI Along Zone.

*Teckaral*  
*Asst. Secy II*  
*Chief Engineer*

IN THE COURT OF SHRI L. SOBANE JAIN, DEPUTY COMMISSIONER (JUDICIAL), NAGALAND, DIMAPUR.

Civil Suit No. 255/89

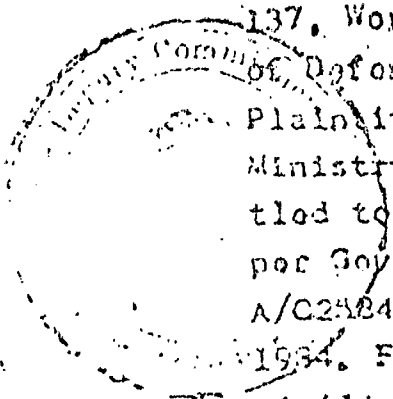
Sokhu Somy and 847

- Versus -

Union of India and 4 others

19/12/94.

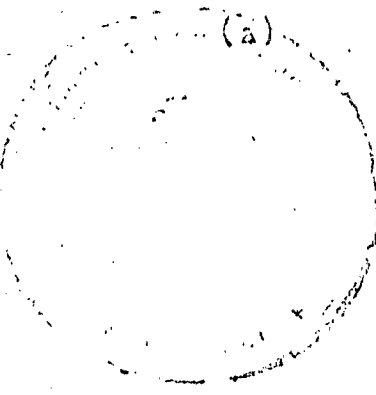
This case has been filed by Plaintiff who are numbering 847. The Plaintiff are all civilian employees working under 137, Works Engineer Area C/o 99 A.P.O. under the Ministry of Defence and are posted in the State of Nagaland. The Plaintiff claim that being civilian employees under the Ministry of Defence, Government of India, they are entitled to certain free concessions and other allowances as per Government of India, Ministry of Defence letter No. A/C2484/S/PS-3(a)/97-S/D(Pay/Service), dated 23th Jan. 1984. Free concessions and facilities are granted to the civilian employees posted in field stations. The said facilities are mentioned in ANNEXURE-"A" to the plaint. The plaintiffs also claim that besides the Free Field Concessions, the Government of India also granted Special Duty Allowance and Special Compensatory (Remote Locality) Allowance vide Government of India Ministry of Defence letter No.4(19)/83/D(Civ-I) dated 11-01-1984 which is ANNEXURE-B-Exhibit-P-4 and Government of India, Ministry of Finance (Department of Expenditure) O.M. No.20014/9/862 IV dated 23-09-1986 which is ANNEXURE-C-Exhibit-P-5. The House Rent Allowance was also granted by the Government of India, Ministry of Finance (Department of Expenditure) O.M. No.11013/86-E.11(3) dated 23-9-86 which is ANNEXURE-D-Exhibit-P-6. The Plaintiffs claim that these allowances were granted by the Government of India to the Civilian Employees as such they are entitled to be paid the same and in the absence of any specific and clear orders from the Government of India, these allowances can not be with-held by the defendant No.3 who is the Area Accounts Officer, Shillong. The plaintiffs claim that the said defendant No.5 has without any specific instructions or orders from the Government of India has with-held the payment of the said allowances by his letters No.P/M/11/F/313/1 dated 23-01-1987 which is ANNEXURE-E-Exhibit-P-7; Cheque Slip No.02-49359 dated 20-04-87 which is ANNEXURE-F-Exhibit-P-8; letter No.P/M/HQ-127NE/Corr dated 19-01-85



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19/12/94  
Deputy Commissioner  
Nagaland, Dimapur

*Advocate*  
*Advocate*  
*Advocate*

which is ANNEXURE-G-Exhibit-P-9; letter No. PAY/11/P. 313/1 dated 05-07-1985 which is ANNEXURE-H-Exhibit-P-10 from 01-03-85. Since there is no specific instructions or orders of the Government of India not to pay or with-held the said allowances, the plaintiff claim that the defendent No.5 has no authority to with-held the payment of the said allowances to the plaintiffs. The plaintiffs therefore claims for the following reliefs :-



(a) A decree to the effect that the plaintiffs are entitled to all the following allowances as admissible and granted by the Government of India.

(i) SPECIAL DUTY ALLOWANCE - as per Government of India, Ministry of Defence No.4(19)/83/D(Civ-1) dated 11-01-84 with effect from March, 1983.

(ii) SPECIAL COMPENSATORY (REMOTE LOCALITY) ALLOWANCE - as per Government of India, Ministry of Finance (Department of Expenditure) O.M.No.20014/9/86-E IV dated 23-09-86.

(iii) HOUSE RENT ALLOWANCE - as per Government of India, Ministry of Finance (Department of Expenditure) O.M.No.11013/2/86/E-II(B) dated 25-09-86.

- (b) A decree to the effect that the defendents to pay the above allowance without further delay with arrears.
- (c) Cost of the Suit.
- (d) Any other relief or reliefs which the Hon'ble Court deem fit and proper.

The defendents have also filed their written statement. The stand taken by the defendents is that since the plaintiffs are enjoying Free Field Concessions, they are not entitled to claim the other allowances. The defendents in Para 5 of their Written Statement has stated that the plaintiff as per Government of India, Ministry of Defence letter No.4(19)/83/D(Civ-I) dated 11-01-84 which is ANNEXURE-B-Exhibit-P-4 was in fact independently paid up-to, February, 1983. However the

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Commissioner (Ind)  
Banswari, Dindoor

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*Advocate*

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same was stopped as it was clarified by COA Patna vide letter No. PU/S/2874/IX dated 19-04-1986, which is exhibited by the defendants as Exhibit-D-3. The defendants state that since the clarification has been made by the COA Patna vide their letter dated 19-04-86, the plaintiffs are not entitled to the other allowances since they are in receipt of the Free Field Service Concessions. The defendants have in para 7 of the written statement have also denied that the plaintiffs service condition are not the same as those other Central Government Employees. The contention of the defendants is that the plaintiffs are not entitled to claim the other allowances granted by the Government of India since they are enjoying the Free Field Service Concessions and their claim is absolutely baseless and unfounded.

After going through the plaint and the Written Statement, the Court framed as many as 24 issues. The plaintiff examined only one witness, plaintiff No.1 Sokhu Somy who was also crossexamined by the defendants. The defendants examined two witnesses who were also cross examined by the plaintiffs. After closing the evidence of both the parties and after exhibiting the documents of both the parties the case was ordered for the final argument which was to be heard on 15-11-94. The Counsels for both the parties were also directed to file written arguments to assist the Court.

70/12/94

On 13-11-94 the day of the final argument of the case, the counsel for the plaintiffs Shri K. Moruno produced and brought to the notice of this Court, three judgment of the Central Administrative Tribunal, Guwahati Bench, wherein the Tribunal ordered that the three allowances

- (a) Special Compensatory (Remote Locality) Allowances
- (b) Special Duty Allowances
- (c) House Rent Allowances

granted by the Government of India vide O.M.4(19)83/D (Civ-I) dated 11-01-94 which was subsequently covered by O.M.No.20014/16/86/E-IV/E-11(B) dated 01-12-86 and O.M. No.11013/2/86/E.II(B) dated 28-09-86 are admissible and the petitioners are entitled to the same in the absence

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Advocate*

of any order or instruction from the Government of India and the said allowances are payable with effect from the date of enforcing the revised pay scale of 1986. These three judgements are reported in Original Application No.48 of 1989, Original Application No.49(G) of 1989 and Original Application No.50 of 1989 decided on 29-03-94. The said applications were filed by Shri D.B.Sonar and 143 others - versus - The Union of India and others. The said petitioners are Civilian Employees working in the establishment of the Garrison Engineer, 372-W.E.S. C/o 99 A.P.O.

The counsel for the plaintiffs, Shri K. Meruno has drawn the attention of this Court through the said three judgements and also submits that the plaintiffs in this present suit No.255 of 1988 are also Civilian Employees under the Ministry of Defence and similarly placed in the same position as that of the petitioners of the said three judgements and the same orders of the Government of India involved in the present suit No.255 of 1988 are the same as involved in the three judgements of C.A.I. referred by him. The Counsel for the plaintiffs, has also drawn the attention of this Court that the respondents No.2 and 3 in the three C.A.I. judgement referred by him are also defendants No.3 and 4 in C.S. No.255 of 1988 along with the Area Accounts Officer, Shillong as defendant No.5 as such the same judgement is binding upon them with reference to the present case No.255 of 1988. The Counsel further submitted that since the case is a covered case, this Hon'ble Court may also pass its judgement draw the decree in terms of the said three judgement of the Central Administrative Tribunal, Guwahati Bench.

The Counsel for the defendants Shri E.Y. Renthungo also submits that in view of the said three judgements it is a covered case as such he has no submissions to make on the judgements and the case in hand C.S.255 of 1988, however, in view of sub-para.(iii) of O.M. No. 4(19)33/D(Civ-I) dated 11-01-84 which is Exhibit-P-4, the Counsel for the defendant submits that those employees who are exempt from Income Tax will not be eligible for

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*Ashwante*

this Special Duty Allowance as such this Hon'ble Court should pass an order to this effect.

The Counsel for the plaintiffs rebutted this submissions on the ground that his issue is not relevant at all and not an issue before this Court. It is further submitted that the 1984 order has been superceded by the 1986 order as such whatever instructions are contained in the instructions O.M.No.20014/15/85 E-IV/E-II(B) dated 01-12-85 and O.M. No.11013/2/86-E.II(B) dated 25-09-86 will be acted upon. In view of this, the submissions made by the Counsel for the defendants that those who are exempted from Income Tax are not eligible for the said allowance does not hold any ground. The Counsel for the plaintiff submits that in Original Application No.48 and 49 of 1989, the Office Memorandum No.20014/16/E-IV/E-II(B) dated 01-12-85 was issued to 872 W.E.S., while the same O.M. No.20014/9/86-E IV dated 23-09-86 was issued to the 137 Works Engineer. Only the dates and year are different but the other figures and contents are the same in both the Office Memorandum. The date and figures in O.M.No. 11013/2/86.II(B) dated 25-09-86 in both the cases are the same.

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*Deputy Commissioner*  
*Nagaland, Imphal*

I have heard both the counsels for the parties. After going through the said judgements of the Central Administrative Tribunal, Guwahati Bench in Original Application No.48, 49 and 50 of 1989 placed before me, which is put on record and after going through the case records and the documents filed by the parties, I am of the view that the present case No.255 of 1988 is a covered case as admitted by both the counsel for the parties and as stated before the Court.

ORDER

In view of what has been stated above I do hereby order as follows :-

- (a) In terms of the judgements in Original Application Nos 48, and 49 of 1989, I decree that the plaintiffs are entitled to the Special Duty Allowance and Special Compensatory (Desote Locality) Allowance as

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granted vide O.M. No. 20014/9/86-E-IV dated 27-09-86 with effect from the date of entering the revised pay of 1986.

(b) In terms of the judgment of Original Application No. 50 of 1989, I decree that the plaintiffs are entitled to the House Rent Allowance as granted vide O.M. No. 11013/2/86/E-II(B) dated 25-09-86 with effect from the recommendation of the Forth Pay Commission at the rates as admissible in Nagaland.

All the defendants are directed to pay the Special Duty Allowance, Special Compensatory (Remote Locality) Allowance and House Rent Allowance to the 847 (Eight hundred and forty seven) plaintiffs whose names are listed and attached with this judgement within a period of two months from the date of receipt of this judgement and order.

No order for cost is made and parties to bear their own costs.

The judgement is pronounced and delivered in presence of the parties.

Certified copy of this judgement and order may be made available to both the parties.

Sd/- L. Sosang Jamir,  
Deputy Commissioner (Judicial)  
Nagaland, Dimapur.

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*Attested  
Adm Advt  
Advt*

20/12/84